

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.16767/2018

(Arising out of impugned final judgment and order dated 02-02-2018 in WP No. 6647/2014 passed by the High Court of Judicature at Bombay)

M/S BHAGWANDAS B. RAMCHANDANI

Appellant(s)

VERSUS

BRITISH AIRWAYS

Respondent(s)

([HEARD BY: HON. K.M. JOSEPH AND HON. PAMIDIGHANTAM SRI NARASIMHA, JJ.])

Date : 29-07-2022 This appeal was called on for pronouncement of judgment today.

For Petitioner(s) Mr. Vinay Navare, Sr. Adv.
Mr. Pravartak Pathak, Adv.
Ms. Gwen Karthika, Adv.
Ms. Abha R. Sharma, AORFor Respondent(s) Ms. Ritu Singh Mann, Adv.
Mr. Dheeraj K. Garg, Adv.
Mr. Rajan K. Chourasia, AORUPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Hon'ble Mr. Justice Pamidighantam Sri Narasimha has pronounced the reportable judgment of the Bench comprising Hon'ble Mr. Justice K. M. Joseph and His Lordship.

The appeal is dismissed.

Pending application(s), if any, shall stand disposed of.

(NEHA GUPTA)
SENIOR PERSONAL ASSISTANT(ANJU KAPOOR)
COURT MASTER (NSH)

(Signed reportable judgment is placed on the file)